

L-58/Dir (Enf.)/2011-FSSAI
Food Safety & Standards Authority of India
(A Statutory Regulatory Body of Govt. of India)
Ministry of Health & family Welfare
3rd Floor, FDA Bhawan, Kotla Road
New Delhi-110 002

Dated: 5 July, 2011

To,

Food Safety Commissioners of all States/UTs.

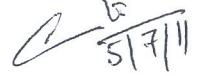
Subject: - Appointment of Food Inspectors employed by the Municipal Corporations/Councils, as the Food Safety Officer and Designated Officer under the provisions of Food Safety & Standards Act, 2006.

Sir/Madam,

A representation was received from Secretary, Mahanagar Palika/Nagar Palika "Anna Nirikshak" Sanghathana (Maharashtra State) on the above mentioned subject. The Sanghathana has informed that the notification and other requirement of Food Inspectors working in Municipal Corporations/Councils are the same that has been stipulated under the provisions of PFA. Their appointment as Food Inspector is made by State Government also by making notification in the official gazette of the State Government. There is no difference in the nature of work, discharge of duties, responsibilities and powers of the Food Inspectors working in Municipal authorities. They had requested that they may be included for designating them as Food Safety Officers and Designated Officers under FSS Act.

The matter has been examined in FSSAI and it is clarified that the rules put two conditions (i) the existing officer should satisfy such other conditions as the State Government may notify and (ii) the officer has to be notified as FSO by State Government. Thus, it is within the jurisdiction of State Government to take a decision and then issue notification after screening.

Yours sincerely,



(S.S. Ghonkrokta)

Director

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Copy to:

The Secretary, Mahanagar Palika/Nagar Palika, "Anna Nirikshak" Sanghathana (Maharashtra State), 302, Wakratund, Gawdevi Maidan, Thane (West), Maharashtra.

Copy for information:

1. Sr. PS to Chairperson, FSSAI.
2. PS to CEO, FSSAI.
3. Director (M), FSSAI.
4. Director (F & VP), FSSAI.
5. Director (Admin), FSSAI.